

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Wednesday, 28th April, 1954

The House met at a Quarter Past
Eight of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-07 A.M.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCEFIRING BY FRENCH INDIAN POLICE ON
INDIAN UNION SUBJECTS NEAR MAHE

Mr. Speaker: I have received two different notices under Rule 215 calling attention of the Prime Minister in respect of one subject, namely, "the firing by the French Indian Police on a party of Indians proceeding at Chiru Kalia inside the Indian territory on the morning of the 27th April and also the reported repeated violation of Indian territory by the French officials from Mahe."

I am sending them for facts to the Ministry concerned.

MOTION FOR ADJOURNMENT.

FIRING BY FRENCH INDIAN POLICE ON
INDIAN UNION SUBJECTS NEAR MAHE

Mr. Speaker: The other is a notice for the adjournment of the business of the House to discuss a matter of urgent public importance, namely, "the serious situation created as a result:

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of the action of the French police at Mahe in violating the territorial sovereignty of the Indian Union and opening fire on pro-merger demonstrators in the Indian Union territory on the 27th April, 1954, at Cheru Kalia enclave near Mahe, resulting in the death of Shri P. P. Anandan, an Indian national, and injuries to several others."

The motion is, of course, of an important nature. But, I do not know what facts it would be possible for the House to discuss. I should therefore like to have a verification of these facts and for that purpose I think I should keep over the motion till we get from the hon. Minister a statement in response to the notice under rule 215. After this is got, I would consider whether the motion is to be admitted or not.

Shri Punnoose (Alleppey): Am I to understand that the Minister is not in possession of the facts? This happened on the 27th and he may be able to give us some information now and here.

Mr. Speaker: I do not think it can be done now. There are Press reports and I do not think we can be guided by Press reports. They do say things which are fairly true. But Press reports sometimes give an impression from hearsay. Let us have authoritative information on the matter. The Minister will contact the Indian authorities on that side.

Shri H. N. Mukerjee (Calcutta North-East): May I submit that under rule 77 there are certain restrictions in regard to adjournment motions being admitted. If this motion does not come within the mischief of these